

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH :: GUWAHATI :: 5.

ORIGINAL APPLICATION NO. 3794 199

MISC. PETITION/CONTEMPT PETITION/REVIEW APPLICATION NO. (O.A.)

Shri R. Chandra Chanda APPLICANT (s)

VERSUS

Net. XDS

RESPONDENT (s)

Mr. R. Dutta

ADVOCATE FOR
APPLICANT (s)

R.G. Adhikari

ADVOCATE FOR
RESPONDENT (s)

OFFICE NOTE

DATE

COURT'S ORDER

2-3-94

This application is filed within time.

C.R. of Rs. 50/- deposit
IPO/BII No. 400373
Dated 11-2-94

Heard learned counsel Mr. R. Dutta on behalf of applicant Shri Rakesh Chandra Chanda. Perused the statements of grievances and reliefs sought for in this application. The claim relates to over time allowance.

Issue notice on the respondents to show cause as to why this application shall not be entertained to grant the reliefs as sought for. Notice is returnable by 6-4-94.

Learned Railway counsel Mr. B.K. Sharma has received copy of the application. But to-day he is absent on health ground. Learned counsel Mr. M.K. Goudhury undertakes to inform him. Steps within three days.

Pendency of this application shall not be a bar for the respondents to pay the amount of over time allowance claimed by applicant.

BY ORDER

M. Mahanta

S. Sengal
Vice-Chairman

Member

1m 283

2
O.A. 37/94.

OFFICE NOTE

DATE

COURT'S ORDER

Requisition for 26.4.94.
on 3.3.94 & 28.3.94.
v/cde m-921-924 22.3.94

Copy of the order
2.3.94 also issued
v/cde m-8881889 22.4.3.94

On
Copy

Notice duly served
on Resps. m. 1-4.

by
27/3

Heard learned counsel Mr R.Dutta on behalf of applicant Shri R.C.Chanda, Chief Travelling Ticket Inspector, Lumding. Perused statement of grievances and reliefs sought for in this application. The claim is in respect of Over Time Allowance (OTA) vouchers for the period from 17.2.91 to 3.10.92. The respondents have returned the vouchers stating that the same have not been allowed by Senior DCM(LMG). No specific ground/reason has been stated for disallowing the OTA vouchers. Also heard learned Railway counsel Mr B.K.Sharma.

Upon hearing counsel of the parties and in view of facts, circumstances and claim in the case, we consider it just and expedient to pass the following order:-

The respondents are directed to examine the OTA vouchers of the applicant for the period from 17.2.91 to 3.10.92 and to pass/clear the same if admissible under the rules, with intimation to the applicant by speaking order. The applicant is directed to resubmit the OTA vouchers to the concerned authority.

This application is disposed of with the above order/direction.

Intimate all concerned.

Vice-Chairman
Member

BY ORDER

acs

21.4.94

Copy of order dtd. 6.4.94
issued to all concerned by
Resd. Post and their counsel
also v/cde m/No. 1669-1675
Dtd. 26.4.94.